

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 3**

**IA 1363/2024 In C.P. (IB)/1186(MB)2020**

CORAM:

**SH. PRABHAT KUMAR**     **JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)**   **HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:     **BANK OF BARODA VS USHA**  
   **JAWAHARLAL GANGARAMANI**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 1363/2024** –

1. Adv. Raina Birla for the Applicant.
2. The present application is filed by the Resolution Professional to place on record report under Section 99 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 7 of the Insolvency and Bankruptcy Code, 2016.
3. Accordingly, report is taken on record.
4. In view of aforesaid, **IA No. 1363/2024** is **allowed** and **disposed of**.

**Company Petition** –

1. Adv. Ruchita Jain i/b MDP and Partners for the Financial Creditor.
2. Resolution Professional is directed to serve copy of the report to the Personal Guarantor as well as Financial Creditor and upon receipt of the report Personal Guarantor is directed to file reply within 2 weeks by serving advance copy to the Financial Creditor as well as RP at least two days before the next date of hearing.
3. List this matter on **19.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**